

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 36/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Brij Mohan

... Operational Creditor

Versus

Samtel Glass Ltd.

... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

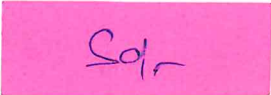
Present Through Video Conferencing: -

For the Operational Creditor : Prabhansh Sharma, Adv.
Shiva Gaur, Adv.

For the Corporate Debtor : Abhishek Anand, Adv.
Palak Kalra, Adv.

ORDER

Heard Mr. Prabhansh Sharma, Adv. appearing on behalf of the Petitioner.
Mr. Abhishek Anand, Adv. appearing on behalf of the Respondent. It is submitted
by learned counsel for the Respondent that the matter may be settled amicably
between the parties. On the request of learned counsel for the Respondent, list the
matter on 18.09.2024.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

July 24, 2024